



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ४७(३)]

बुधवार, डिसेंबर १८, २०१३/अग्रहायण २७, शके १९३५

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असाधारण क्रमांक ८३.

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Appropriation (Second Excess Expenditure) Bill, 2013 (L. A. Bill No. XLVI of 2013), introduced in the Maharashtra Legislative Assembly on the 18th December 2013, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XLVI OF 2013.

A BILL

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the thirty-first day of March 2008, in excess of the amounts granted for those services and for that year.

WHEREAS by virtue of article 204 of the Constitution of India, read with article 205 thereof, it is necessary to provide for the passing of an Appropriation Act for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the thirty-first day of March 2008, in excess of the amounts granted for those services and for that year; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Appropriation (Second Excess Expenditure) Act, 2013. Short title.

Issue of Rs. 4,68,60,25,123 out of the Consolidated Fund of the State to meet certain excess expenditure for the year 2007-2008.

2. From and out of the Consolidated Fund of the State, the sums specified in column (4) of the Schedule hereto annexed amounting in the aggregate, to the sum of four hundred sixty eight crores, sixty lakh, twenty five thousand and one hundred twenty three rupees shall be deemed to have been authorised to be paid and applied to meet the amount spent for defraying the several charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 2008, in excess of the amounts granted for those services and purposes for that financial year.

Appropriation.

3. The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the thirty-first day of March 2008.

THE SCHEDULE
(See sections 2 and 3)

No. of Grant or Other Appropriation (1)	Services and Purposes (2)	Head of Account (3)	Voted by the Legislative Assembly Rs.	Sums not exceeding — Charged on the Consolidated Fund (4) Rs.	Total Rs.
A-EXPENDITURE ON REVENUE ACCOUNT					
Revenue and Forests Department.					
C-3	Interest Payment.	2049, Interest Payment.	...	1,26,535	1,26,535
C-5	Other Social Services	{ 2217, Urban Development.	6,20,79,297	4,91,078	6,25,70,375
		{ 2225, Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities.			
		{ 2235, Social Security and Welfare.			
		{ 2250, Other Social Services.			
C-6	Relief on Account of Natural Calamities.	2245, Relief on Account of Natural Calamities.	44,56,11,160	...	44,56,11,160
C-7	Forest	2406, Forestry and Wild Life.	...	80,386	80,386
		2415, Agricultural Research and Education.	...	6,97,999	50,83,88,456
Total-Revenue and Forests Department.					
Agriculture, Animal Husbandry, Dairy Development and Fisheries Department.					
D-2	Social Security and Welfare.	2235, Social Security and Welfare.	6,73,401	...	6,73,401
D-4	Agricultural Services.	{ 2401, Crop Husbandry.	...	86,659	86,659
		{ 2402, Soil and Water Conservation.			
		{ 2415, Agricultural Research and Education.			
Total-Agriculture, Animal Husbandry, Dairy Development and Fisheries Department.					
			6,73,401	86,659	7,60,060

(1)	(2)	(3)	(4)	
			Rs.	Rs.
		Urban Development Department.		
		2053, District Administration.		
		2070, Other Administrative Services.		
F-2	Urban Development and Other Advance Services.	2217, Urban Development.	2,10,45,94,132	...
		3054, Roads and Bridges.		2,10,45,94,132
		Total-Urban Development Department.	2,10,45,94,132	...
		Public Works Department.		
H-3	Housing.	2216, Housing.	45,84,40,547	...
		(2059, Public Works.		45,84,40,547
		2202, General Education.		
		2203, Technical Education.		
		2205, Art and Culture.		
H-6	Public Works and Administrative and Functional Buildings.	2210, Medical and Public Health.		3,91,53,821
		2217, Urban Development.		
		2230, Labour and Employment.		
		2403, Animal Husbandry.		
		(2405, Fisheries.		3,91,53,821
		Total-Public Works Department.	45,84,40,547	3,91,53,821
		Rural Development and Water Conservation Department.		
L-1	Interest Payment.	2049, Interest Payment.		44,37,50,922
L-5	Compensation and Assignments to Local Bodies and Panchayati Raj Institutions.	3604, Compensation and Assignments to Local Bodies and Panchayati Raj Institutions.		3,78,158
		Total-Rural Development and Water Conservation Department.	...	44,41,29,080

Housing Department.			
Q-1	Interest Payment.	2049, Interest Payment.	8,07,52,194
Q-4	Secretariat-Economic Services.	3451, Secretariat-Economic Services.	1,36,195
		Total-Housing Department.	8,08,88,389
Tribal Development Department.			
T-2	Co-operation.	2225, Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.	2,07,74,356
		2425, Co-operation.	...
		Total-Tribal Development Department.	2,07,74,356
Environment Department.			
U-1	Interest Payment.	2049, Interest Payment.	58,50,836
U-3	Secretariat-Social Services.	2251, Secretariat-Social Services.	37,507
		Total-Environment Department.	58,88,343
Water Supply and Sanitation Department.			
Y-4	Minor Irrigation.	2702, Minor Irrigation.	44,06,253
		Total-Water Supply and Sanitation Department.	44,06,253
		Total-A-Expenditure on Revenue Account.	3,09,67,52,848
B-EXPENDITURE ON CAPITAL ACCOUNT			
Public Works Department.			
H-11	Loans to Government Servants, etc.	7610, Loans to Government Servants, etc.	7,686
		Total-Public Works Department.	7,686
Industries, Energy and Labour Department.			
K-11A	Internal Debt of the State Government.	6003, Internal Debt of the State Government.	1,01,85,94,000
		Total-Industries, Energy and Labour Department.	1,01,85,94,000
		Total-B-Expenditure on Capital Account.	1,01,86,01,686
		Grand Total-	3,09,67,60,534

STATEMENT OF OBJECTS AND REASONS.

The Bill is introduced in pursuance of article 204 of the Constitution of India, read with article 205 thereof, to provide for the appropriation out of the Consolidated Fund of the State of the moneys required to meet the excess expenditure incurred during the financial year 2007-2008 on certain services and purposes.

The amounts are shown below :—

	Rs.
(a) Revenue Expenditure . .	3,66,74,23,437
(b) Capital Expenditure . .	1,01,86,01,686
Total . .	<hr/> 4,68,60,25,123 <hr/>

Nagpur,
Dated the 18th December 2013.

AJIT PAWAR,
Deputy Chief Minister.